

ITEM NO.1501

COURT NO.5

REVISED APPEARANCE
SECTION XIIS U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).19574/2021

(Arising out of impugned final judgment and order dated 01-11-2021 in WP No.7765/2021 passed by the High Court Of Judicature At Madras At Madurai)

PATTALI MAKKAL KATCHI

Petitioner(s)

VERSUS

A. MAYILERUMPERUMAL & ORS. Respondent(s)
(With applns for exemption from filing c/c of the impugned judgt intervention/impleadment)

WITH

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(With applns for exemption from filing c/c of the impugned judgt)

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(With applns for exemption from filing c/c of the impugned judgt)

SLP(C) No. 19582/2021 (XII)

(With applns for exemption from filing c/c of the impugned judgt)

Diary No(s). 28073/2021 (XII)

(FOR PERMISSION TO FILE PETITION (SLP/TP/WP/..))

(With applns for exemption from filing c/c of the impugned judgt)

SLP(C) No. 19658/2021 (XII)

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SLP(C) No. 21069/2021 (XII)

(With applns for exemption from filing c/c of the impugned judgt)

SLP(C) No. 21070/2021 (XII)
(FOR PERMISSION TO FILE PETITION (SLP/TP/WP/..)(With applns for exemption from filing c/c of the impugned judgt)

SLP(C) No. 2312-2342/2022 (XII)
(With applns for exemption from filing c/c of the impugned judgt)

Date : 31-03-2022 These matters were called on for pronouncement of judgment today.

For the parties :

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Ms. Priya R., Adv.

Mr. Rajeev Maheshwaranand Roy, AOR

Hon'ble Mr. Justice L. Nageswara Rao pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice B. R. Gavai.

Permission to file Special Leave Petition is granted.

Leave granted.

The appeals are disposed of in terms of the signed reportable judgment. Pending applications, if any shall also stand disposed of.

(Geeta Ahuja)
Court Master

(Signed reportable judgment is placed on the file)

(Anand Prakash)
Court Master

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SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

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